

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 29th November, 1985.

NOTIFICATION
(INCOME-TAX)

No. 6575 (F.No.197-A/131/82-IT(AI)): In exercise of the powers conferred by sub-clause (v) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sree Padmanabhaswamy Temple Trust, Trivandrum" for the purpose of the said section for the period covered by the assessment years 1985-86 to 1987-88.


(R. K. TEWARI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. Shri N.Srinivasan, Advocate, Post Box No.6904, 56, Bherathidasan Road, Alwarpet, Madras-18.
2. The Commissioner of Income-tax, Trivandrum, with ref.to his letter C.No.303/Tech/1/84-85, dated 8.8.1985.
3. All Commissioners of Income-tax.
4. Directors of Ins.(IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Aiman-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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9. Director of Training, IRS, National Academy of Direct Taxes, Staff College, Nagpur (5 copies).
10. Shri P.K.Kartha, Jt. Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.
11. Dte. of Ins., Printing & Publications, 2nd Floor, Hans Bhawan, B.S.Zafar Marg, New Delhi (5 copies).

(ATMA RAM)
SECTION OFFICER

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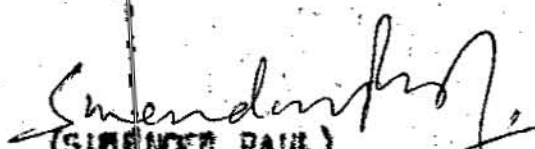
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(1)	(2)	(3)
3.	Appellate Assistant Commissioner of Income- tax, Range-III, Bangalore.	1. Circle-III, Bangalore 2. Salary Circle, Bangalore 3. Kolar Circle, Bangalore. 4. Chickmangalur Circle, Chickmangalur. 5. Udipi Circle, Udipi. 6. Coorg Circle, Mercara 7. Mangalore Circle, Mangalore 8. ED cum IV Circle, Bangalore (IT/WT/GT cases)
4.	Appellate Assistant Commissioner of Income- tax, Range-IV, Bangalore.	1. Circle-IV, Bangalore 2. Gulbarga Circle, Gulbarga. 3. Raichur Circle, Raichur. 4. Bellary Circle, Bellary. 5. Hospet Circle, Hospet.
5.	Appellate Assistant Commissioner of Income- tax, Dharwar Range, Hubli.	1. Hubli Circle, Hubli. 2. Dharwar Circle, Dharwar. 3. Gadag Circle, Gadag. 4. Shimoga Circle, Shimoga 5. Chitradurga Circle, Chitradurga. 6. Karwar Circle, Karwar. 7. Davangere Circle, Davangere 8. Bagalkot Circle, Bagalkot.
6.	Appellate Assistant Commissioner of Income- tax, Belgaum Range, Belgaum.	1. Belgaum Circle, Belgaum. 2. Bijapur Circle, Bijapur.
7.	Appellate Assistant Commissioner of Income- tax, Panaji Range, Panaji.	1. Panaji Circle, Panaji. 2. Margao Circle, Margao.

2. Whereas the Income-tax Circle, Ward or District or part thereof stands transferred by this Notification from one range to another range, as appeals arising out of the assessments made in that Income-tax Circle, Ward or District or part thereof and pending immediately before the date of this notification before Appellate Assistant Commissioner of the Range from whom that Income-tax Circle, Ward or District or part thereof is transferred, shall from the date of this notification take effect be transferred to and dealt with by the Appellate Assistant Commissioner of the Range to which the

This notification shall take effect from 1st December

1983.


(SURENDER PAUL)
UNDER SECRETARY

CENTRAL BOARD OF DIRECT TAXES

Notes:- In exercise of the powers conferred by sub-section 2A of section 4 of 1958 (34 of 1953), the Central Government has appointed the Appellate Assistant Commissioner of Income-tax, Range-III, Bangalore as the Appellate Controller of Estate Duty, Bangalore in respect of Estate Duty appeals over which the jurisdiction do not vest with the Appellate Controller of Estate Duty (Commissioner of Income-tax (Appeals)-III, Bangalore) with effect from 3.1.1983 as per Notification No. 59/82/F.No.337/11/82-ED dated 28.12.1982 issued by the Central Board of Direct Taxes, New Delhi. Hence the Appellate Controller of Estate Duty, Bangalore (A.A.C. Range-III) Bangalore will have jurisdiction over estate duty appeals against orders passed by all Assistant Controller of Estate Duty within the Jurisdiction of the Controller of Estate Duty, Bangalore other than the Estate Duty appeal in respect of which the jurisdiction vests with the Commissioner of Income-tax, (Appeals).

Copy to:-

1. The Commissioner of Income-tax, Karnataka.
2. The Manager, Govt., of India Press, Mayapuri, New Delhi.
3. Registrar, ITAT, Bombay.
4. ADI(RS&P), Bulletin, New Delhi.
5. AdvI Section/ED Section.


(Surender Paul)
Under Secretary

CENTRAL BOARD OF DIRECT TAXES